

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3992
ANSWERED ON:05.09.2012
RECOGNITION OF AICTE
Thakur Shri Anurag Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that many private institutions functioning without getting recognition from the All India Council of Technical Education (AICTE) are claiming that they have been recognized by foreign universities though the foreign universities have no legal right to impart education in India;

(b) if so, whether it is also a fact that AICTE, the only regulatory authority of technical education in the country, has no right to take appropriate action against such institutions; and

(c) if so, the time by which entire rights will be given to the AICTE and opening of such fake institutions will be checked in the country completely?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (c): As per section 10(k) of All India Council for Technical Education (AICTE) Act read with regulations framed by AICTE in exercising its powers confirmed under section 23 of AICTE Act, technical institution offering technical education programmes are required to seek prior approval of AICTE.

The Hon'ble Supreme Court of India in case of Bharathidasan University & another Vs AICTE & other has interpreted the provisions of the AICTE Act and has held that although university do not require prior approval of AICTE to commence a new department or course and programmes in technical education. However, Universities have obligation or duty to conform to the standards; and norms laid down by the AICTE. For the purpose of ensuring coordinated and integrated development of technical education and maintenance of standards, AICTE may cause an inspection of the University, which has to be as per the provisions under relevant rules/ regulations of the AICTE. Further, all institutions running technical education programmes in collaboration with any University requires approval of AICTE.

AICTE has notified All India Council for Technical Education (Grant of Approval for Technical Institutions) Regulation 2011 dated 10.12.2010 which inter alia provide that the Council shall publish, from time to time, Approval Process Hand Book 2012-13, detailing the procedure for action against fraudulent/ fake educational institutions.